Fair & Final

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 12/16 of NC-VI dated 27.10.2015

Meeting No. 12/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products dated 27.10.2015 held on 28.10.2015 under the Chairmanship of Sh. S. K. Samal. Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	530 Case No.:11/17/85-ALC3/2013	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00114/AM14/	RLA File :03/94/040/00466/AM14/	Lic.No/Date:0310747760 30.08.2013	Approved

The Committee noted the comments furnished by MSME(Food) vide their U.O. No. 17(4)(1)/2015-Food dated 15.09.2015 and decided to ratify the ad-hoc input output norms with 2% wastage as under:-

Export Item	Qty.	Import Item	Qty.
Asian Gum-Gum Ghatti Lumps/Asian Gum-Gum Ghatti Powder.	15,200.00Kg	Asian Gum –Gum Ghatti Lumps in raw form	15,504.00Kg

RA may take consequential action as per policy/procedure

2	531 Case No.:12/9/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00078/AM15/	RLA File :03/94/040/01186/AM14/	Lic.No/Date:0310783657 30.05.2014	Withdrawn

The Committee noted that RA, Mumbai has confirmed that the firm has surrendered the subject advance authorisation vide their e-mail dated 16.09.2015. The Committee decided to withdraw the case.

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3	532	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/020/AM15	RLA File :03/94/040/659/AM14/	Lic.No/Date:0310772062 26.02.2014	Deferred
	The representative of MFPI present in the meeting observed that the ratio of Lycopene content in import item has been shown as 1:2 vide firm's letter dated 19.08.2014. Therefore, it was suggested that firm may be asked to clarify as to why Lycopene content is less in the product. The case is deferred for 26.11.2015			

4	533 Case No.:11/10/85-ALC3/2014	Party Name:PARAYIL EXPORTS	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00089/AM15/	RLA File :10/24/040/00038/AM15/	Lic.No/Date:1010058701 06.08.2014	Deferred
	The Committee noted that the comments are awaited from MSME(Food) despite D.O. reminder dated 18.08.2015(5th reminder). The Committee decided to remind MSME(Food) through D.O. Reminder at the level of Chairman. . The case is deferred for 26.11.2015.			

5	534	Party Name:RENSHEL EXPORTS PVT. LTD	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status: Decided
	HQ File :01/85/171/075/AM16	Request for relaxation with regard to revise/review ad-hoc norms for export of Shellac against import of Sticklac in terms of para 4.7 of HBP, Vol.I, 2009-14.		
	The Committee considered the representation of the firm dated 05.09.2015 and keeping in view the fact that export obligation was completed before the revision of norms, the Committee decided not to apply revised norms dt. 30.01.2014 in respect of Advance Authorisation No. 0210185023 dt. 03.01.2013. However, it was decided to get the approval of DG in the matter.			

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6	535 Case No.:8/3/85-ALC3/2015	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00022/AM16/	RLA File :34/24/040/00312/AM15/	Lic.No/Date:3410040979 23.02.2015	Approved

The Committee noted the comments furnished by Deptt of C&PC vide their O.M. No. 46011/27/2009-PC.II dated 30.09.2015 and decided to ratify the ad-hoc input output norms with 5% wastage as under:-

Export Item	Qty.	S.No.	Import Item	Qty.
Tooth Brushes- Net content of import item No. 1 to 7 should not be less than 88,000.00Kgs, 40,000.00Kgs, 30,000.00Kgs, 12,750Kgs, 3,500.00Kgs, 3,00,000.00Mtrs & 60,000.00Kgs respectively in the resultant product	One	1	Relevant Polyer-Polypropylene Granules	1.05 Times of the net content in the export product
		2	Relevant Polyer-Propylene Copolymers	1.05 Times of the net content in the export product
		3	Relevant Polyer-Thermoplastic Elastomer-TPE	1.05 Times of the net content in the export product
		4	Relevant Nylon-Nylon 612 Monofilament (Tapered)	1.05 Times of the net content in the export product
		5	Nickel Silver Wire	1.05 Times of the net content in the export product
		6	Stamping Foils	1.05 Times of the net content in the export product
		7.	Relevant Packing Material-Plastic Sheet/Film	As per policy governing packing materials.

RA may take consequential action as per policy/procedure

7	536 Case No.:4/5/85-ALC3/2015	Party Name:R.H.INTERNATIONAL	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00048/AM16/	RLA File :29/24/040/00002/AM16/	Lic.No/Date:2910025209 20.05.2015	Deferred

The Committee noted that the complete set of application has not been received from RA, Moradabad despite last reminder dated 21.10.2015. The Committee decided to remind RA to expedite the hard copy of application. The case is deferred for 26.11.2015.

8	537	Party Name:SIGNATURE ESTATES	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/50/040/AM12	RLA File :02/24/40/034/AM12	Lic.No/Date:0210159359 23.05.2011	Deferred

The Committee noted that the Chairman of Tea Board has been reminded vide this D.O. reminder dated 21.09.2015(4th reminder) and comments are still awaited. The Committee decided to remind Tea Board through another D.O. reminder at the level of Chairman to expedite their comments. The case is deferred for 26.11.2015.

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9	538 Case No.:5/3/85-ALC3/2015	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00019/AM16/	RLA File :31/83/040/00255/AM15/	Lic.No/Date:3110065338 17.03.2015	Rejected
	The Committee noted that the certain information have been called for from the firm by Deptt of C&PC under intimation of this office. This office has also reminded the firm vide this office e-mail dated 13.08.2015 followed by e-mail reminder dated 04.09.2015. However no reply is received. The Committee decided to reject the case.			

10	539 Case No.:6/6/85-ALC3/2015	Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00075/AM16/	RLA File :03/94/040/00087/AM16/	Lic.No/Date:0310796173 25.05.2015	Deferred
	It was noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 26.11.2015.			

11	540 Case No.:3/17/85-ALC3/2014	Party Name:VPL CHEMICALS PVT.LTD,	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00123/AM15/	RLA File :07/24/040/00087/AM15/	Lic.No/Date:0710106961 13.11.2014	Approved
	The Committee noted the comments furnished by Deptt. of C&PC vide their O.M. No. 46011/33/2015-PC.II dated 30.09.2015 and decided to ratify the ad-hoc input output norms by allowing import items on net to net basis with accountability clause. RA may take consequential action as per policy/procedure.			

12	541	Party Name:M B SUGARS & PHARMACEUTICALS	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/50/150/AM14	RLA File :03/95/40/776/AM14	Lic.No/Date:0310765255 09.01.2014	
	Committee observed that the reply furnished by the firm vide letter dated 27.07.2015 needs to examined by the MFPI with reference to their letter dt. 02.07.2014. The case is deferred for 26.11.2015.			

13	542	Party Name:MUKKA SEAFOOD INDUSTRIES PVT. LTD	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status: Approved
	HQ File :01/85/162/143/AM15	RLA File :07/24/40/312/AM15	Amendment in the ad-hoc norms fixed by NC in terms of para 4.4.2 of HBP, Vol.I, 2009-14	
	The Committee noted that the firm has furnished the reply regarding tolerance range in the % content of Vitamin along with justification vide their letter dated 01.10.2015. The Committee considered the request in consultation with the representative of MFPI present in the meeting and decided to allow tolerance range of 3% in the Vitamin content of the item. Rest of the decision contained in the minutes of NC meeting No. 05 dated 09.07.2015 vide Case No. 213 will remain unchanged.			

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14	543 Case No.:12/15/85-ALC3/2014	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00117/AM15/	RLA File :03/95/040/00435/AM15/	Lic.No/Date:0310788498 28.08.2014	Deferred
	The Committee noted that a clarification was called for from RA, Mumbai vide this office letter dated 23.03.2015 followed by reminder dt. 22.05.2015 and D.O. reminder dt. 18.08.2015, reply still awaited. The Committee decided to remind RA to expedite the reply. MFPI may also be reminded to expedite their comments. The case is deferred for 26.11.2015.			

15	544 Case No.:3/23/85-ALC3/2014	Party Name:VAZHAYIL FOAM RUBBERS LLP	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00189/AM15/	RLA File :10/24/040/00099/AM15/	Lic.No/Date:1010058983 23.01.2015	Withdrawn
	The Committee noted that the firm has surrendered the subject advance authorisation at RA, Cochin. RA, Cochin has also confirmed the same vide their e-mail dated 15.10.2015. The Committee decided to withdraw the case			

16	545 Case No.:2/4/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00032/AM16/	RLA File :08/24/040/00481/AM15/	Lic.No/Date:0810135062 20.04.2015	Approved
	The Committee noted that MFPI has furnished the comments vide their letter No. 4(22)/2015-DGFT dt. 15.10.2015. However, in regard to Enzyme (import item), it was decided to seek comments from DBT. The case is deferred for 26.11.2015			

17	546 Case No.:1/22/85-ALC3/2014	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00161/AM15/	RLA File :31/83/040/00218/AM15/	Lic.No/Date:3110065215 20.01.2015	Deferred
	The Committee noted that the firm vide their letter dated 03.08.2015 has made the request for surrender the subject advance authorisation at RA, Pune. In this regard, the firm has furnished the acknowledgement regarding submission of advance authorisation for surrender. The Committee decided to confirm the same from RA, Pune. The case is deferred for 26.11.2015.			

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18	547	Party Name:MARICO LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status: Deferred
	HQ File :01/85/162/138/AM15	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I for export of Milling Grade Copra against import of Copra Grade II.		
	The Committee noted that a clarification has been called for from Coconut Development Board vide this office e-mail dt. 09.09.2015 which is awaited. The Committee decided to remind Coconut Development Board. The case is deferred for 26.11.2015.			

19	548 Case No.:4/10/85-ALC3/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Deferred
	Committee observed that import item at Sl. No. 2 & 3 namely Sodium Borohydride & Triethyl Phosphite are not required for the resultant product as pointed out by the representative of MFPI. Therefore, Deptt of Pharmaceutical which recommended these two item may be requested for their comments in this regard. The case is deferred for 26.11.2015.			

20	549 Case No.:4/1/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00003/AM16/	RLA File :07/24/040/00366/AM15/	Lic.No/Date:0710107743 03.03.2015	Approved

The Committee noted the comments of MSME(Mech) furnished vide their U.O. No. 30(50)/15-ME dated 27.07.2015. On the basis of MSME(Mech)'s comments, the committee decided to fix the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty
1	Tilting Revolving Chairs R Anatom MB Spider Base Multi Lock Adj Arms	1.00No

Sl. No.	Import Item	Qty
1	Castors	Net to net with accountability clause
2	Chair Base	
3	Gas lift Mechanism	
4	Chair Arms	
5	Chair Arm Pad	
6	Tilting Mechanism	
7	Chair Seat	
8	Chair Back	
9	Fabric / Mesh	1.02Sq. Meter
10	Hardware - TEE Nuts/ T Nut	Net to net with accountability clause
11	Hardware - Socket Bolt	
12	Carton Boxes	As per policy governing packing materials.

RA may take consequential action as per policy/procedure.

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21	550 Case No.:5/1/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00004/AM16/	RLA File :07/24/040/00408/AM15/	Lic.No/Date:0710107746 03.03.2015	Approved

The Committee noted the comments of MSME(Mech) furnished vide their U.O. No. 30(49)/15-ME dated 27.07.2015. On the basis of MSME(Mech)'s comments, the committee decided to fix the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty
1	Tilting Revolving Chairs	1.00No.

Sl. No.	Import Item	Qty
1	Castors	Ne to net with accountability clause.
2	Chair Base	
3	Gas lift Mechanism	
4	Chair Arms	
5	Chair Arm Pad	
6	Tilting Mechanism	
7	Chair Seat	
8	Chair Back	
9	Fabric / Mesh	1.02Sq. Meter
10	Hardware - T Nut	Ne to net with accountability clause.
11	Hardware - Socket - Bolt	
12	Carton Boxes	As per policy governing packing material.

RA may take consequential action as per policy/procedure.

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551 Case No.:6/1/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
HQ File :01/85/050/00005/AM16/	RLA File :07/24/040/00427/AM15/	Lic.No/Date:0710107747 03.03.2015	Approved

22

The Committee noted the comments of MSME(Mech) furnished vide their U.O. No. 30(48)/15-ME dated 27.07.2015. On the basis of MSME(Mech)'s comments, the committee decided to fix the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty
1	Tilting Revolving Chairs	1.00No.

Sl. No.	Import Item	Qty
1	Castors	Ne to net with accountability clause.
2	Chair Base	
3	Gaslift Mechanism	
4	Chair Arms	
5	Chair Arm Pad	
6	Tilting Mechanism	
7	Chair Seat	
8	Chair Back	
9	Fabric / Mesh	487.560Sq. Meter
10	Hardware - T Nut	Ne to net with accountability clause.
11	Hardware - Socket - Bolt	
12	Carton Boxes	As per policy governing packing material

RA may take consequential action as per policy/procedure.

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23	552 Case No.:1/2/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00012/AM16/	RLA File :07/24/040/00396/AM15/	Lic.No/Date:0710107748 03.03.2015	Approved

The Committee noted the comments of MSME(Mech) furnished vide their U.O. No. 30(54)/15-ME dated 24.07.2015. On the basis of MSME(Mech)'s comments, the committee decided to fix the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty
1	Tilting Revolving Chairs R Mercury MB Base Nylon Multilock Arms Adj	1.00No.

Sl. No.	Import Item	Qty
1	Castors	Net to net with accountability clause.
2	Chair Base	
3	Gas lift mechanism	
4	Chair Arms	
5	Tilting Mechanism	
6	Chair Seat	
7	Chair Back	
8	Fabric / Mesh	1.02Sq. Meter

RA may take consequential action as per policy/procedure.

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553 Case No.:11/4/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
HQ File :01/85/050/00041/AM16/	RLA File :07/24/040/00430/AM15/	Lic.No/Date:0710107927 25.03.2015	Approved

24

The Committee noted the comments of MSME(Mech) furnished vide their U.O. No. 30(54)/15-ME dated 24.07.2015. On the basis of MSME(Mech)'s comments, the committee decided to fix the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty
1	Tilting Revolving Chairs	1.00No.

Sl. No.	Import Item	Qty
1	Castors	Net to net with accountability
2	Chair Base	
3	Gas lift Mechanism	
4	Chair Arms	
5	Chair Arm Pad	
6	Tilting Mechanism	
7	Chair Seat	
8	Chair Back	
9	Fabric / Mesh	1.02Sq. Meter
10	Hardware - T Nut	Net to net with accountability
11	Hardware - Socket - Bolt	
12	Carton Boxes	As per policy governing packing material.

RA may take consequential action as per policy/procedure.

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554 Case No.:12/4/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
HQ File :01/85/050/00042/AM16/	RLA File :07/24/040/00434/AM15/	Lic.No/Date:0710107905 23.03.2015	Approved

25

The Committee noted the comments of MSME(Mech) furnished vide their U.O. No. 30(72)/15-ME dated 24.07.2015. On the basis of MSME(Mech)'s comments, the committee decided to fix the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty
1	Tilting Revolving Chairs Anatom MB ML Adj Arms & Optima HB ML Adj Arms	1.00No.

Sl. No.	Import Item	Qty
1	Castors	Net to net with accountability clause
2	Chair Base	
3	Gas lift Mechanism	
4	Chair Arns	
5	Chair Arm Pad	
6	Tilting Mechanism	
7	Chair Seat	
8	Chair Back	
9	Fabric / Mesh	1.02Sq. Meter
10	Hardware - Tee Nut/ T Nut	Net to net with accountability clause
11	Hardware - Socket - Bolt	

RA may take consequential action as per policy/procedure.

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555 Case No.:13/4/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
HQ File :01/85/050/00043/AM16/	RLA File :07/24/040/00429/AM15/	Lic.No/Date:0710107901 23.03.2015	Approved

26

The Committee noted the comments of MSME(Mech) furnished vide their U.O. No. 30(73)/15-ME dated 27.07.2015. On the basis of MSME(Mech)'s comments, the committee decided to fix the ad-hoc input output norms as under:-

Sl.No.	Export Item	Qty
1	Tilting Revolving Chairs	1.00No.

Sl. No.	Import Item	Qty
1	Castors	Net to net with accountability clause.
2	Chair Base	
3	Gas lift Mechanism	
4	Chair Arms	
5	Chair Arm Pad	
6	Tilting Mechanism	
7	Chair Seat	
8	Chair Back	
9	Fabric / Mesh	1.02Sq. Meter
10	Hardware - T Nut	Net to net with accountability clause.
11	Hardware - Socket - Bolt	
	Carton Boxes	As per policy governing packing material.

RA may take consequential action as per policy/procedure.

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27	556 Case No.:13/15/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00118/AM15/	RLA File :53/24/040/00007/AM15/	Lic.No/Date:5310018464 29.09.2014	Approved
	The Committee noted the comments of MSME(G&C) furnished vide their O.M. No. 25(1)/SION/G&C/2014-289 dt. 13.10.2015. On the basis of MSME(G&C)'s comments, the committee observed that the ad-hoc norms for the subject item have been fixed vide NC 22 dated 30.01.2014. RA may take consequential action in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14.			

28	557 Case No.:8/5/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00052/AM16/	RLA File :53/24/040/00002/AM16/	Lic.No/Date:5310018505 09.06.2015	Approved
	The Committee noted the comments of MSME(G&C) furnished vide their O.M. No. 25(1)/SION/G&C/2014-289 dt. 13.10.2015. On the basis of MSME(G&C)'s comments, the committee observed that the ad-hoc norms for the subject item have been fixed vide NC 22 dated 30.01.2014. RA may take consequential action in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14.			

29	558 Case No.:8/23/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00194/AM15/	RLA File :53/24/040/00017/AM15/	Lic.No/Date:5310018476 20.02.2015	Approved
	The Committee noted the comments of MSME(G&C) furnished vide their O.M. No. 25(1)/SION/G&C/2014-289 dt. 13.10.2015. On the basis of MSME(G&C)'s comments, the committee observed that the ad-hoc norms for the subject item have been fixed vide NC 22 dated 30.01.2014. RA may take consequential action in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14.			

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30	559 Case No.:3/3/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00017/AM16/	RLA File :53/24/040/00019/AM15/	Lic.No/Date:5310018483 31.03.2015	Approved
	The Committee noted the comments of MSME(G&C) furnished vide their O.M. No. 25(1)/SION/G&C/2014-289 dt. 13.10.2015. On the basis of MSME(G&C)'s comments, the committee observed that the ad-hoc norms for the subject item have been fixed vide NC 22 dated 30.01.2014. RA may take consequential action in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14.			

31	560 Case No.:3/22/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00163/AM15/	RLA File :53/24/040/00012/AM15/	Lic.No/Date:5310018468 31.12.2014	Approved
	The Committee noted the comments of MSME(G&C) furnished vide their O.M. No. 25(1)/SION/G&C/2014-289 dt. 13.10.2015. On the basis of MSME(G&C)'s comments, the committee observed that the ad-hoc norms for the subject item have been fixed vide NC 22 dated 30.01.2014. RA may take consequential action in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14.			

32	561 Case No.:4/22/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00164/AM15/	RLA File :53/24/040/00015/AM15/	Lic.No/Date:5310018471 30.01.2015	Approved
	The Committee noted the comments of MSME(G&C) furnished vide their O.M. No. 25(1)/SION/G&C/2014-289 dt. 13.10.2015. On the basis of MSME(G&C)'s comments, the committee observed that the ad-hoc norms for the subject item have been fixed vide NC 22 dated 30.01.2014. RA may take consequential action in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14.			

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33	562 Case No.:9/5/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00053/AM16/	RLA File :53/24/040/00003/AM16/	Lic.No/Date:5310018504 09.06.2015	Approved
	The Committee noted the comments of MSME(G&C) furnished vide their O.M. No. 25(1)/SION/G&C/2014-289 dt. 13.10.2015. On the basis of MSME(G&C)'s comments, the committee observed that the ad-hoc norms for the subject item have been fixed vide NC 22 dated 30.01.2014. RA may take consequential action in accordance with para 4.7.1(b) of HBP, Vol.I, 2009-14.			

34	563 Case No.:15/3/85-ALC3/2015	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00029/AM16/	RLA File :03/95/040/00849/AM15/	Lic.No/Date:0310794025 20.02.2015	Deferred
	It was noted that a clarification has been called for from RA, Mumbai vide this office letter dated 22.05.2015 followed by D.O. reminder dated 22.09.2015 which is awaited. The Committee decided to remind RA through D.O. reminder at the level of Chairman to expedite the reply. The case is deferred for 26.11.2015.			

35	564 Case No.:5/12/85-ALC3/2014	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00094/AM15/	RLA File :03/95/040/00343/AM15/	Lic.No/Date:0310787560 04.08.2014	Deferred
	It was noted that a clarification has been called for from RA, Mumbai vide this office letter dated 22.05.2015 followed by D.O. reminder dated 22.09.2015 which is awaited. The Committee decided to remind RA through D.O. reminder at the level of Chairman to expedite the reply. The case is deferred for 26.11.2015.			

36	565 Case No.:17/23/85-ALC3/2014	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00203/AM15/	RLA File :03/95/040/00724/AM15/	Lic.No/Date:0310793138 20.01.2015	Deferred
	It was noted that a clarification has been called for from RA, Mumbai vide this office letter dated 22.05.2015 followed by D.O. reminder dated 22.09.2015 which is awaited. The Committee decided to remind RA through D.O. reminder at the level of Chairman to expedite the reply. The case is deferred for 26.11.2015.			

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37	566 Case No.:3/5/85-ALC3/2015	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00047/AM16/	RLA File :05/24/040/00071/AM16/	Lic.No/Date:0510394318 20.05.2015	Deferred
	It was noted that the firm has furnished the reply and the same were forwarded to MFPI vide this O.M. dt. 13.08.2015, comments awaited. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 26.11.2015.			

38	567 Case No.:5/23/85-ALC3/2014	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00191/AM15/	RLA File :05/24/040/00524/AM15/	Lic.No/Date:0510393120 09.02.2015	Deferred
	It was noted that the firm has furnished the reply and the same were forwarded to MFPI vide this O.M. dt. 13.08.2015, comments awaited. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 26.11.2015.			

39	568 Case No.:6/3/85-ALC3/2015	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00020/AM16/	RLA File :05/24/040/00601/AM15/	Lic.No/Date:0510393805 31.03.2015	Deferred
	It was noted that the firm has not furnished the reply. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.			

40	569 Case No.:3/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00072/AM16/	RLA File :03/95/040/00139/AM16/	Lic.No/Date:0310796448 04.06.2015	Deferred
	It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 26.11.2015.			

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41	571 Case No.:5/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00074/AM16/	RLA File :03/95/040/00137/AM16/	Lic.No/Date:0310796447 04.06.2015	Deferred
	It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 26.11.2015.			

42	572 Case No.:4/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	Deferred
	It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 26.11.2015.			

43	573 Case No.:11/1/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00010/AM16/	RLA File :31/83/040/00238/AM15/	Lic.No/Date:3110065266 11.02.2015	Deferred
	It was noted that a clarification has been called for from the firm vide this office e-mail dated 30.07.2015 followed by e-mail reminder dated 10.09.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.			

44	574 Case No.:12/1/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00011/AM16/	RLA File :31/83/040/00239/AM15/	Lic.No/Date:3110065265 11.02.2015	Deferred
	It was noted that a clarification has been called for from the firm vide this office e-mail dated 30.07.2015 followed by e-mail reminder dated 10.09.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.			

45	575 Case No.:11/17/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00131/AM15/	RLA File :31/83/040/00155/AM15/	Lic.No/Date:3110064958 09.10.2014	Deferred
	It was noted that a clarification has been called for from the firm vide this office e-mail dated 30.07.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.			

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46	576 Case No.:15/7/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00051/AM15/	RLA File :31/83/040/00030/AM15/	Lic.No/Date:3110063934 09.05.2014	Deferred
	It was noted that a clarification/information has been called for from the firm vide this office e-mail dated 30.07.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.			

47	577 Case No.:17/7/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00053/AM15/	RLA File :31/83/040/00016/AM15/	Lic.No/Date:3110063679 28.04.2014	Deferred
	It was noted that a clarification/information has been called for from the firm vide this office e-mail dated 30.07.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.			

48	578 Case No.:7/10/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00085/AM15/	RLA File :31/83/040/00080/AM15/	Lic.No/Date:3110064524 03.07.2014	Deferred
	It was noted that a clarification has been called for from the firm vide this office e-mail dated 30.07.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.			

49	579 Case No.:10/17/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00130/AM15/	RLA File :31/83/040/00156/AM15/	Lic.No/Date:3110064959 09.10.2014	Deferred
	It was noted that a clarification/information has been called for from the firm vide this office e-mail dated 30.07.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.			

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50	580 Case No.:8/10/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00086/AM15/	RLA File :31/83/040/00079/AM15/	Lic.No/Date:3110064525 03.07.2014	Deferred

It was noted that a clarification/information has been called for from the firm vide this office e-mail dated 30.07.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 26.11.2015.

51	581 Case No.:5/10/85-ALC3/2014	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status:
	HQ File :01/85/050/00083/AM15/	RLA File :08/24/040/00170/AM15/	Lic.No/Date:0810132817 24.07.2014	Approved

The Committee noted the comments furnished by MSME(Food) vide their U.O. No. 17(4)(1)/2015-Food/276 dt. 08.10.2015 and recommended 5% wastage.. On the basis of MSME(Food)'s comments, the Committee decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty	S.No.	Import Item	Qty.
Corn Chips containing corn meal (Yellow Masa Tortila) Kg. 2250+10% and Corn Flour Yellow Masa Fine Type 2250Kg+10%	7200.00Kg	1	Corn Meal (Yellow Masa Tortila)	2362.50Kg
		2	Corn Flour (Yellow Masa Fine Type).	2362.50Kg

RA may take consequential action as per policy/procedure.

52	582	Party Name:BHANSALI TRDING CORPN, JAIPUR M/s.KOTHARI GEMS, JAIPUR, M/S. KANCHAN TARA EXPORTS, JAIPUR ALL 100% EOU	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status: Approved
	HQ File :01/85/162/171/AM13	Fixation of wastage norms for export of "Cut & Polished Coloured Gem Stones & Silver Studded Jewellery".		

The Committee noted the comments furnished by MSME(G&C) vide their O.M. No. 25(1)/SION/G&C/2014-15/288 dated 13.10.2015 and decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty
Cut & Polished Coloured Gem Stones	1.00Kg	1	Rough Coloured Gems Stones (Semi Precious) a) Zoisite b) Beryl c) Corundum d) Spinel	8.00Kg
		2	Preform Coloured Gem Stones (Semi Precious) a) Zoisite b) Beryl c) Corundum d) Spinel	2.86Kg

It was decided that quantity-wise import of different types of coloured gems stone shall be duly accounted for in export product. NSEZ may take action accordingly.

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53	583	Party Name:MARICO LIMITED	Meet No/Date:12/85-ALC3/2015 27.10.2015	Status: Decided
	HQ File :01/85/162/139/AM15	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I for export of (1) Safflower Seed (Sortexed/processed and meant for Bird feed purpose & (2) Safflower/Soya Deoiled Cake.		
	The Committee noted that the comments furnished by Deptt of Animal Husbandry, Dairying & Fisheries vide their letter No. 2-26/2015-AHT/FF dated 26.10.2015. It was decided to defer the case for want of calculation of adjustment on wastage on account of recoverable by products. The case is deferred for 26.11.2015.			

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